

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. INTER LABS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. Inter Labs (India) Private Limited.
2.	Date of Incorporation Of Corporate Debtor	31-08-2005
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Hyderabad Under Companies Act 1956/2013
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN: U24239TG2005PTC047317
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	7-1-644/2/1/F, G 1, Veera Palace Sundar Nagar, Erragadda Hyderabad Tg 500038 In E Mail: interlabs_india@yahoo.co.in
6.	Insolvency commencement date in respect of Corporate Debtor	25-02-2020
7.	Estimated date of closure of insolvency resolution process	22-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P.V.B Sudhakara Rao Reg.No:IBBI/IPA-002/IP-N00795/2019-2020/12547
9.	Address and e-mail of the interim resolution professional, as registered with the Board	8-3-677/8, Divya Collections, 2nd floor, near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad, Andhra Pradesh, 500073 E Mail: pasalasudhakar3@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	K-Source Insolvency Professional Services Pvt. Ltd. Flat No. 104, Kavuri Supreme Enclave, Opp: Punjab & Sindh Bank, Kavuri Hills, Madhapur, Hyderabad 500 033, E-Mail: ip.interlabsindia@gmail.com Mobile No. 97909 84918, 9490267099
11.	Last date for submission of claims	09-03-2020
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench-I has ordered the commencement of a corporate insolvency resolution process of the **M/s. Inter Labs (India) Private Limited.** on 25-02-2020.

The creditors of **M/s. Inter Labs (India) Private Limited.**, are hereby called upon to submit their claims with proof on or before **09-03-2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28-02-2020
Place: Hyderabad

Sd/-
P.V.B Sudhakara Rao
Interim Resolution Professional
Reg. No: IBBI/IPA-002/IP-N00795/2019-2020/12547

FINANCIAL EXPRESS ON 28-02-2020

